

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 248/93 in  
O.A. NO. 1694/88

DECIDED ON : 20.9.1993

SMT. SAROJ

...

PETITIONER

VS.

DR. S. P. AGGARWAL, MEDICAL  
SUPDT., DR. R.M.L. HOSPITAL,  
NEW DELHI

...

RESPONDENT

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

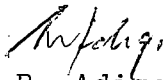
Shri Sant Lal, Counsel for Petitioner


Shri Jog Singh, Counsel for Respondent

**J U D G M E N T (ORAL)**

(By Hon'ble Mr. Justice V. S. Malimath)

The judgment has since been complied with. The petitioner has been reinstated in service promptly. There was, however, delay of nearly one year in paying consequential monetary benefits to the petitioner. It was explained the delay was on account of the administrative difficulties in securing records of the old case and that it is regretted. The respondents having promptly reinstating the petitioner in service and we having shown indulgence by directing that the inquiry should not be continued, we are not inclined having regard to the totality of the circumstances, to award interest as prayed for by the learned counsel for the petitioner. These proceedings are accordingly dropped.

  
( S. R. Adige )  
Member (A)

  
( V. S. Malimath )  
Chairman

as

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